

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3429  
ANSWERED ON:13.12.2012  
. PERSONAL LAWS OF MUSLIMS  
Abdulrahman Shri

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government recognizes Muslim Personal Law in Marriage, divorce and inheritance matters of Muslims;
- (b) if so, the details in this regard;
- (c) whether the Government is aware that Muslims are facing various problems in exercise of their Personal Law in marriage, divorce and inheritance matters in various parts of the country;
- (d) if so, the details of the complaints, representations and suggestions received in this regard; and
- (e) the action being taken thereon?

**Answer**

MINISTER OF LAW AND JUSTICE (Dr. ASHWANI KUMAR)

- (a) Yes, Madam.
- (b) The Muslim Personal Law (Shariat) Application Act, 1937, the Muslim Women (Protection of Rights on Divorce) Act, 1986, the Dissolution of Muslim Marriage Act, 1939 and the Kazis Act, 1880 deals with the subject matter.
- (c) to (e) No such information has been received in this Department.